

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.606

Company Appeal 19/252/ND/2024

IN THE MATTER OF:

Income Tax Officer

...APPELLANT

Vs

Roc (Organza Investment and Trading Pvt ltd)

...RESPONDENT

Section

U/s 252(1)

Order delivered on 08.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:Adv Puneet Rai, SSC, Adv Ashvini Kr,
Adv Rishabh Nangia, JSCs Adv Nikhil Jain

For the RoC

:Adv. Jyoti Khurana

For the IT Department

:

ORDER

Ld. Counsel on behalf of Appellant/IT Department is present and submitted that in terms of the order dated 06.02.2024, they could not serve the Respondents (other than RoC) through ordinary modes and therefore sought liberty to serve the remaining Respondents through publication. Liberty is granted to serve the Respondents through publication. Proxy Counsel on behalf of RoC is present. List the matter on **25.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)